
(2021) 11 BOM CK 0035

In the Bombay High Court

Case No : Anticipatory Bail Application Stamp No.17299 Of 2021

Ghanashyam Bhagwan Aayeer

APPELLANT

Vs

State Of Maharashtra

RESPONDENT

Date of Decision : 08-11-2021

Acts Referred:

Citation : (2021) 11 BOM CK 0035

Hon'ble Judges : Madhav Jamdar, J

Bench : Single Bench

Advocate : Amit Desai, Ayaz Bilawala, Lilian Das, Hero Ramchandani, Asmant Nimbalkar, Dharendra Pratap Singh, S.R.Agarkar, Rajendra Mohite

Final Decision : Disposed Of

Judgement

1. Heard Mr.Amit Desai, learned Senior Counsel for the Applicant and Mr.S.R. Agarkar APP for the Respondent-State.
2. The only grievance made by Mr.Desai, learned Senior Counsel appearing for the Applicant is that by order dated 2/11/2021 passed by learned Additional Sessions Judge-14 below Exhibit-1 in Anticipatory Bail Application No.7519 of 2021 although the matter was adjourned to 9/11/2021 no ad-interim protection was granted till that date.
3. Mr.Agarkar, learned APP points out observation in the impugned order that the Applicant has not made out any case for grant of ad-interim protection. However, Mr.Agarkar, learned APP on instructions states that as the matter is kept on 9/11/2021, the Applicant will not be arrested till 9/11/2021. It is made clear that learned Additional Sessions Judge to decide Anticipatory Bail Application No.7519 of 2021 without being influenced by the aforesaid statement.
4. All contentions of both parties are kept open.
5. In case the learned Additional Sessions Judge-14 dismisses the anticipatory bail applicant then the applicant be not arrested for a period of three working

days.

6. Anticipatory Bail Application is disposed of in above terms.